

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Simple Srivastava**

**FIR No: 394/2020**

**PS New Ashok Nagar**

**14.09.2020**

**Through Video conferencing. Bail application under Section 437**

**Cr.P.C. through VC. Application for bail has been received on the E-Mail ID of the Court.**

Presnet : Sh. Ramesh, Id. APP for the State.

Sh. Rajpal Kasana, Id. Counsel for the applicant/  
accused through VC.

IO ASI K.P. Singh and HC R.B. Tomar from PS New  
Ashok Nagar through VC.

Accused is stated to be in JC.

Reply is received from the IO

It is stated by learned counsel for accused/applicant through VC that the applicant/accused has not been named in the FIR and even no role has been assigned to her to connect her with the alleged offence. It is further argued that applicant/accused is a young girl, who has been falsely implicated in the present case and she is in custody since 03.09.2020. It has been argued that the investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. it is further argued that applicant is having clean antecedents and there is no evidence against her on record. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP for the State has opposed the application. LD. APP would argue that allegations against the applicant/accused are very serious in nature. Her name is not mentioned in the FIR because at the time of approaching the police, it was not in the knowledge as to who had abducted the victim. However, the applicant accused also is main conspirator in the present case. She was friend of the victim. She had called the victim to come to her residence and thereafter, she and her boyfriend, co-accused Shah Alam, had abducted the victim for ransom.

They had made a demand of Rs. 40 lacs. They had also beaten the victim and threatened her. Therefore, prima facie, an offence punishable u/s 364-A IPC is made out, which provides punishment of death or life imprisonment. The accused is a flight risk. She might run away if released on bail. She might also try to influence the victim and her family members if she is released on bail. Her voice samples are yet to be taken. Hence, it is prayed that bail application may be dismissed.

I have heard the submissions and perused the record.

The allegations against the applicant/accused as above-mentioned are serious in nature. The victim is shown to have made specific allegations against her. The material collected by the IO during investigation is sufficient to prima facie show the active involvement of the applicant in the crime. Prima facie, an offence punishable u/s 364-A IPC is made out, which provides punishment of death or life imprisonment. I find merits in the submissions of the LD. APP. The investigation is at initial stage. I do not deem it fit to grant bail to the accused at this stage. The bail application is therefore dismissed and disposed of accordingly.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant shall file the original bail application along with documents in the court within 2 days from today.

**(DINESH KUMAR)**

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**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No. 170/2020  
PS Preet Vihar  
State Vs. Not known**

**14.09.2020**

**An application for release of mobile (Make-Motorola @ Moto) on superdari. This application has been received on the E-mail ID of the Court.  
Through Video conferencing.**

Present: Sh. Ramesh Bajjiya, Ld. APP for the State through VC.  
Applicant Asarfi Lal Mahto, in person through VC.  
Reply is received from the IO.  
Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 10,000/- to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed panchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

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Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the E-mail of the counsel/applicant and order be uploaded on the server.

Ld. counsel is directed to file the original application along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/14.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No. 114/2020  
PS New Ashok Nagar  
State Vs. Not Known**

**14.09.2020**

**An application for release of mobile on superdari. This application has been received on the E-mail ID of the Court.  
Through Video conferencing**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Applicant Anupreet Singh Jaggi in person through VC.  
Heard.

Applicant submits that he is unable to trace the invoice of his mobile phone as it is very old. He has prayed that the IO may verify that he is the owner of the mobile phone.

In these circumstances, the IO is directed to conduct an inquiry in relation to the ownership of the mobile phone recovered and to file a report on the next date of hearing.

List this application for further consideration on 23.09.2020.

Copy of this order be sent to the IO for necessary compliance.

**(DINESH KUMAR)**

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**IN THE COURT OF ACMM-EAST KKD DELHI**

**State vs. Anil Mittal**  
**FIR no. 178/2017**  
**PS EOW**

**14.09.2020**  
**Through Video conferencing**

**Application for Surrender moved on behalf of applicant/accused**  
**Anil Mittal**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

None for the applicant.

Reply received from Jail Superintendent.

As none has appeared on behalf of the applicant, the application is adjourned.

List this application for consideration on 16.09.2020.

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**ACMM (EAST)/KKD/14.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**State vs. Unknown  
FIR no. 014869/2020  
PS Laxmi Nagar**

**14.09.2020**

**Through Video conferencing. This application has been received on the E-mail ID of the Court. An application for issuing untraced report of Vehilce No. UP-15 DA-7667 moved on behalf of the applicant Mohd. Fasal**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

None for the applicant.

It is noticed that untrace report in the above-mentioned FIR has already been accepted by the court.

Hence, this application is not maintainable and is disposed of as dismissed, accordingly.

Copy be sent to the E-mail of the counsel/applicant and order be uploaded on the server.

Proceedings be sent to the records.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/14.09.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No. 118/2020  
FIR no. 119/2020  
FIR no. 120/2020  
FIR no. 121/2020  
PS Preet Vihar  
14.09.2020  
Through Video conferencing**

**The aforesaid applications for calling the Status report have been received on the E-mail ID of the Court. All four applications are taken up jointly for hearing through VC.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.  
Ms. Ritika Gupta, ld. counsel for applicants through VC.  
HC Manoj from PS Preet Vihar  
Status report in the above-said FIRs received for the IO.  
Copies be supplied to the applicants.  
All the four applications stand disposed of.  
Proceedings be tagged with the challan as and when filed  
in the court.

**(DINESH KUMAR)**

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